

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-112

IB-841/ND/2020
New IA/2417/2024

IN THE MATTER OF:

Kedrion Biopharma Inc.

.....Applicant

Vs.

Wizman Impex Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 14.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rachit Ranjan, Adv. for the IRP (Applicant)

For the Respondent :

ORDER

New IA/2417/2024:-

This is a report filed by the Resolution Professional certifying reconstitution of the CoC in terms of Regulation 17(1) of the IBBI (IRP for CP) Regulations, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. It was submitted that after constitution of CoC, he has received claims from some tax department and has admitted the same and in view of this, there is a need to reconstitute the CoC. The report certifying reconstitution of CoC in compliance with Section 21 of IBC is taken on record

with just exceptions. With these observations, the present application i.e. New IA/2417/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)